

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

O.A.61/752/2020

This the 15th day of October, 2020

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Dr. Tashi Motup, Age 56 years, S/o Sh. Lobzang Choltim, R/o Village Thiksay, Leh, UT of Ladakh.

.....Applicant

(Advocate: Mr. Sudershan Sharma)

Versus

1. UT of J&K through Commissioner/ Secretary to Government, Health and Medical Education Department, UT of Ladakh, Leh.
And others.

.....Respondents

(Advocate: Mr. Amit Gupta, Addl.A.G. & Mr.Raghu Mehta, Id. Sr. CGSC)

**O R D E R
[O R A L]**

Delivered by Hon'ble Mr. Anand Mathu, Member (A): -

After order was pronounced, learned counsel for the applicant submitted that he wants to withdraw the O.A. since the impugned order has been withdrawn by the Government.

2. In view of the submission of learned counsel for the applicant, O.A. is dismissed as withdrawn. No costs.

(ANAND MATHUR.)
MEMBER (A)

sk/s/-

(RAKESH SAGAR JAIN)
MEMBER (J)